Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu *****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 3876 - JK (LD) of 2025 DATED: - 08 - 04 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government Dated: 08.04.2025

No:-LAW-OIC/04/2025

Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Principal Secretary to Government, Home Department,
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Assistant Law Officer concerned
- 9. Officer In Charge Litigation (OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Revaz Ali Bhat)

Assistant Legal Remembrancer

Annexure to the Government Order No. 3876 - JK (LD) of 2025 dated 08.04.2025.

S.No	Case Title	OIC
1.	Case titled UT of J&K through SHO P/S Bandipora V/S Adil Tariq Wasil and Ors, arising in case FIR No. 152/2023 U/S	Sh. Mohd Latief Khan, Dys Hqrs Bandipora.
	18,20,23,38,39 UA(P) Act, 7/25 I. A. Act.	
2.	Case FIR No. 120/2020 of P/S Rajouri, offences U/s 302/364/201 IPC titled UT of J&K Vs Shabir Ahmed Dar.	Sh. Satish Kumar, DySP, Hqr Rajouri.
3.	Case FIR No. 16/2020 of P/S Channi Himmat U/Ss 8/15/29/60 NDPS Act titled Didar Singh & Anr Vs State.	Sh Sheezan Bhat, SDPO East Jammu.
4.	Case FIR No. 155/2024 of PS Bakshi Nagar U/S 8/21/22 NDPS Act titled Mohd Mukhtiyar Vs UT of J&K.	Sh. Satish Bharadwaj, SDPO Bakshi Nagar, Jammu.
5.	Case FIR No. 61/2015 of P/S Poonch U/S 302/307 RPC titled State Vs Jatinder Singh.	Sh. Pankaj Sudan, DySP, Hqrs Poonch.
6.	Case FIR No. 27/2013 of P/S Chenani U/Ss 8/20 NDPS Act titled UT of J&K Vs Mukhtyar Ahmed & Anr.	Mr. Sukhvir Singh, SDPO Chennani.
7.	Case FIR No. 128/2024 of P/S Janipur U/Ss 8/21/22/29/27-A NDPS Act & 4/25 Arms Act titled Perwaiz Iqbal & Others Vs UT of J&K.	Sh. Satish Bharadwaj, SDPO West City Jammu.
8.	Case FIR No. 102/2019 of P/S Chenani U/Ss 8/15 NDPS Act titled State Vs Satnam Singh.	Mr. Sukhvir Singh, SDPO Chennani.
9.	Case FIR No. 23/2023 of P/S Ramgarh U/Ss 376/506 IPC titled UT of J&K Vs Subash Chander.	Sh. Arun Jamwal, SDPO Vijaypur.
	Case FIR No. 121/2023 of P/S Banihall U/S 8/20/29 NDPS Act titled State Vs Mohd Saleem & Anr.	Shri Manjeet Singh JKPS, SDPO Banihal.
	Case FIR No. 13/2018 of P/S Majalta U/S 8/15 NDPS Act titled State of J&K Vs Uttam Singh.	Sh. Parladh Kumar, DySP Hqrs, Udhmapur.
	Case FIR No. 223/2018 of P/S Udhampur U/Ss 8/15/29 NDPS Act titled State Vs Parminder Kumar.	Sh. Parladh Kumar, DySP Hqrs, Udhampur.
	Case FIR No. 98/2021 of P/S Jhajjar Kotli U/S 8/15/25 NDPS Act titled UT of J&K Vs Mandeep Singh.	Sh. Vinod Kundal, SDPO Nagrota Jammu.
14.	Case FIR No. 26/2013 U/S 307/341/326/34 RPC P/S Miran Sahib titled State Vs Sandeep Kumar Sharma &	Sh. Nikhil Gogna, SDPO R.S. Pura.

In Degradu